

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 478 of 1993

DATE OF DECISION 22-3-1993

T V Sreejith Applicant (s)

Mr P. Sivan Pillai Advocate for the Applicant (s)

Versus  
The Divisional Personnel Officer  
Southern Railway, Trivandrum-14 Respondent (s)  
and another.

Mr Thomas Mathew Nellimoottil Advocate for the Respondent (s)  
ACGSC.

## CORAM :

The Hon'ble Mr. N. Dharmadan, Judicial Member

and

The Hon'ble Mr. R. Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

Shri N Dharmadan, J.M

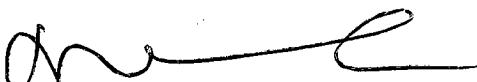
The applicant is a casual labourer having prior service from 23.9.72 to 20.7.73. It is stated that a number of persons who have been engaged alongwith the applicant have been given re-engagement and they are working. On coming to know that his juniors having prior service have been re-engaged, he submitted Annexure A2 representation before Divisional Personnel Officer, Southern Railway, Trivandrum. He again submitted Annexure-A3 representation dated 5.10.91 and placed reliance on the judgment of this Tribunal rendered in OA 1561 of 1992.

- 2 We have also heard the learned counsel for the respondents.
- 3 The limited prayer of the applicant is that the application may be disposed of directing the Respondent-1 to consider the

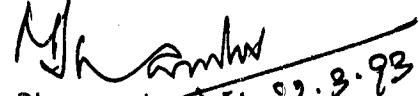
Annexure A3 representation and pass appropriate orders on the same.

4 Having heard the counsel for both the parties, we are satisfied that interest of justice would be met in this case, if we direct respondent-1 to consider and pass appropriate orders on Annexure A3/expeditiously as possible, at any rate, within a period of three months from the date of receipt of a copy of this order. We do so.

5 The application is disposed of as above. There will be no order as to costs.



(R Rangarajan)  
Administrative Member

  
(N Dharmadurai) 22.3.93  
Judicial Member

22.3.93